

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 22nd OF SEPTEMBER, 2022

MISC. CRIMINAL CASE No. 45587 of 2022

BETWEEN:-

**SHYAMUBAI W/O RANGLAL
GAYRI, AGED ABOUT 37 YEARS,
OCCUPATION: AGRICULTURE,
R/O VILLAGE KELUKHEDA,
TEHSIL TAL DISTRICT RATLAM
(MADHYA PRADESH)**

.....APPLICANT

***(SHRI ABHISHEK TUGNAWAT, LEARNED COUNSEL FOR THE
APPLICANT)***

AND

**THE STATE OF MADHYA
PRADESH STATION HOUSE
OFFICER THROUGH POLICE
STATION BARKHEDAKAL,
RATLAM (MADHYA PRADESH)**

.....RESPONDENT

***(SHRI MUKESH KUMAWAT, LEARNED GA APPEARING ON BEHALF
OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to surrender before the trial Court and apply for regular bail.

Accordingly, the third repeat anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej